

**GOVERNMENT OF INDIA
FINANCE
LOK SABHA**

UNSTARRED QUESTION NO:2090

ANSWERED ON:15.03.2002

REVIVAL OF SICK UNITS THROUGH BIFR

A. VENKATESH NAIK;JASWANT SINGH YADAV;PRIYA RANJAN DASMUNSI;RAVINDRA KUMAR PANDEY

Will the Minister of FINANCE be pleased to state:

- (a) the State-wise number of industrial units recommended for closure by the BIFR during the last three years ;
- (b) the State-wise number of the units for which recommendations of revival have been made during the said period ;
- (c) the State-wise number of proposals for the revival of sick industrial units pending with the BIFR ;
- (d) the time by which approval is likely to be given to these proposals ;
- (e) whether the Government are contemplating to formulate a comprehensive policy for the revival of sick industrial units ;
- (f) if so, the details thereof and the time by which it is likely to be done ?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI BALASAHEB VIKHE PATIL)

(a) to (c) State-wise number of industrial units recommended for closure and revival as well as pending with BIFR are indicated in the statement enclosed.

(d) to (f) Sick Industrial companies registered with BIFR are dealt with under the provisions of Sick Industrial Companies Act (SICA), 1985. Wherever feasible, rehabilitation schemes are sanctioned for the revival of these companies by various measures provided under Section 18 of the Act, which include restructuring of the capital, induction of fresh funds by the promoters including Government for public sector units, merger with other companies, change of management, reliefs and concessions by Financial Institutions and Banks, relief and concessions by the State and Central Governments in the form of rescheduling of dues, grants, etc. Companies can go in appeal against the order of BIFR before AAIFR under Section 25 of SICA and further approach the High Court/Supreme Court by invoking constitutional writ jurisdiction. Though efforts are made to expedite the decision, it would not be practicable to indicate the time by which the final decision will be arrived at.